



② #39

**% 18.10.2010**

Present: Ms. Rashmi Chopra, Advocate for the Appellant.  
Mr.M.P.Rastogi, Advocate for the Respondent.

**+ ITA No. 968/2008.**

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The impugned judgment of the Tribunal indicates that <sup>it</sup> the judge has relied upon the decision of this Court in respect of assessee itself with regard to the Assessment year 1990-1999. The appeal preferred by the Revenue against the said judgment of this Court has since been dismissed by the Supreme Court on 28.08.2008, in view thereof no question of law arises and the appeal is dismissed.

  
**A.K. SIKRI, J.**

  
**SURESH KAIT, J.**

**OCTOBER 18, 2010**  
**hk**